

ACT NO. III OF 1937.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
4th March, 1937.)

An Act further to amend the Land Customs Act, 1924, for certain purposes.

XIX of 1924. **W**HEREAS it is expedient further to amend the
Land Customs Act, 1924, for the purposes
hereinafter appearing ;

AND WHEREAS it is expedient that certain other enact-
ments should be repealed ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Land Customs Short title and
(Amendment) Act, 1937. commence-
ment.

(2) It shall come into force on such date as the
Governor General in Council may, by notification in the
Gazette of India, appoint.

XIX of 1924. 2. In the long title and preamble to the Land Customs Amendment of
Act, 1924 (hereinafter referred to as the said Act), for long title and
the word " India " the words " British India " shall be preamble, Act
substituted. XIX of 1924.

3. In clause (f) of section 2 of the said Act the brackets Amendment of
and words "(other than territory forming part of a section 2, Act
State in India)" shall be omitted. XIX of 1924.

4. Section 10 of the said Act shall be omitted.

Omission of
section 10, Act
XIX of 1924.

5. In the Schedule to the said Act, before the word Amendment of
and figures " section 167 " the word and figures Schedule, Act
" section XIX of 1924.

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“section 88,” shall be inserted, and for the word and figures “sections 169” the word and figures “sections 168” shall be substituted.

6. (1) The Acts mentioned in the Schedule are hereby Repeals. repealed to the extent specified in the fourth column thereof.

(2) All notifications published and all rules and orders made, or deemed to have been made, under any of those Acts and in force immediately before the commencement of this Act shall, so far as they are not inconsistent with the Land Customs Act, 1924, be deemed to have been published and made under that Act.

THE SCHEDULE.

ENACTMENTS REPEALED.

[See section 6 (1).]

Year.	No.	Short title.	Extent of repeal.
<i>Acts of the Governor General in Council.</i>			
1844	VI	The Madras Inland Customs Act, 1844.	So much as has not been repealed.
1857	XXIX	The Bombay Land-customs Act, 1857.	So much as has not been repealed.
1874	XV	The Laws Local Extent Act, 1874.	So much of the Second Schedule as relates to Act VI of 1844.
1901	XI	The Amending Act, 1901.	So much of the First Schedule as relates to the Madras Inland Customs Act 1844, and the Madras Inland Customs (Amendment) Act, 1893.
1920	XXXVIII	The Devolution Act, 1920.	So much of the First Schedule as relates to Act XXIX of 1857.

OF 1937.] *Land Customs (Amendment).*

THE SCHEDULE—*contd.*

ENACTMENTS REPEALED—*contd.*

[*See section 6 (1).*]—*contd.*

Year.	No.	Short title.	Extent of repeal.
<i>Acts of the Indian Legislature.</i>			
1934	XIV	The Sugar (Excise Duty) Act, 1934.	Sub-section (2) of section 6.
1934	XXXII	The Indian Tariff Act, 1934.	Section 7.
<i>Madras Act.</i>			
1893	II	The Madras Inland Customs (Amendment) Act, 1893.	The whole.
<i>Bombay Acts.</i>			
1915	III	The Bombay Decentralization Act, 1915.	The Second Schedule.
1921	II	The Bombay Short Titles Act, 1921.	So much of the Schedule as relates to the Bombay Land-customs Act, 1857.